

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.544/2000

Friday this the 26th day of May, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

R.Padmini,
aged 42years, W/o J.M.John,
Gnaravila Veedu,
Mannodi Konam,
Ruselpuram PO
Trivandrum District.

...Applicant

(By Advocate Mr. T.C. Govindaswamy)

Vs.

1. Union of India represented by
the General Manager,
Southern Railway,
Headquarters Office,
Park Town PO,
Madras.3.

2. The Divisional Personnel Officer,
Southern Railway,
Trivandrum Division,
Trivandrum.

..Respondents

(By Advocate Mr. K.Karthikeya Panicker)

The application having been heard on 26.5.2000, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who had rendered about 1500 days
of casual service but retrenched was called upon to
appear for a medical examination for ascertaining the
suitability for re-engagement and absorption during
1996. As the applicant was found medically unfit in
Bee-One classification she was not reengaged. She made

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a representation on 26.7.99 to the Divisional Personnel Officer, Southern Railway, Trivandrum for a sympathetic consideration of her case and for reengagement/absorption in a job commensurate with her physical condition. This representation has not been considered and disposed of. Therefore, the applicant has filed this application for a declaration that she is entitled to be considered for reengagement/absorption in a post commensurate with her eligibility and medical classification or in the alternative for a direction to the respondents to consider and pass a speaking order in Annexure.A2 representation within a reasonable time.

2. When the application came up for hearing Shri K.Karthikeya Panicker, learned counsel appearing for the respondents agreed that the application may be disposed of granting the alternative relief as sought. Shri Govindaswamy, learned counsel of the applicant also states that it may be done.

3. In the light of the submission of the counsel on either side the application is disposed of directing the second respondent to consider A2 representation of the applicant in the light of the rules and instructions on the subject and to give the applicant a speaking order within a period of four months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 26th day of May, 2000



A.V. HARIDASAN
VICE CHAIRMAN

s.

List of Annexures referred to:

Anenxure.A2:True copy of the representation dated 24.7.99 submitted by the applicant to the second respondent.